NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 720/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: The Jmashri Ranjitsinghji SPG & WVG Mills Co. Ltd

SECTION OF THE COMPANIES ACT: 61 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

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Mro. Chandrekent Advo cole Mhadeshwa be Appricas

ORDER

C.P. No. 720/61/CLB/MB/MAH/2015

- 1. The Learned Representative of the Petitioner is present.
- 2. This Application under section 61 of the Companies Act is mentioned for the first time today seeking directions as prescribed under Rule 71 of the NCLT Rules.
- Accordingly, it is directed to advertise in the Newspaper and also intimate 3. the proposed alteration and share capital to the concerned Authorities. The objections, if any, to be filed on or before 12.01.2018.
- 4. On the next dat6e of hearing the Affidavit confirming the due compliance of the directions to be placed on record.
- 5. Matter is listed for hearing on 19.01.2018.

Sd/-

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

M.K. SHRAWAT Member (Judicial)

12.12.2017

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